

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE (SZ) BENCH AT CHENNAI

OA NO. 84 OF 2021 (SZ)

**Between:**

Alluri Raju and Others

...Complainants

AND

M/s Legend Estates Pvt. Ltd. and Others

...Respondents

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Dated: 18.02.2022

Counsel for Respondent No. 1 & 2.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE (SZ) BENCH, AT CHENNAI  
O.A. No. 84 OF 2021 (SZ)**

**BETWEEN:**

Alluri Raju and Others

...COMPLAINANTS

**AND**

Legend Estates Private Limited and Others

...RESPONDENTS

**OBJECTION TO THE REPORT ON BEHALF OF RESPONDENT No. 1 & 2**

I, B. Nageswara Rao, S/o Late B. Chennaiah, aged 54 years Occ; Managing Director of M/s Legend Estates (P) Ltd., R/o. Plot No. 282, Road No. 78, Jubilee Hills, Hyderabad, do hereby solemnly affirm and sincerely state on oath as follows:

1. That I am the second respondent and I am the Managing Director of the first respondent in the present O.A. No. 84 of 2021 filed before this Honourable Tribunal, as such I am well acquainted with the facts and circumstances of the case and hence competent to depose.
2. It is respectfully submitted that, the present Application numbered as O.A. No. 84 of 2021 filed by the Complainants under Order VII Rules 17 read with Rule Section 18 (1), 14 and 15 of the National Green Tribunal Act read with 16(7) of the National Green Tribunal (practice and procedure) Rules, 2011 against the Respondents herein seeking directions from Respondent Nos 4 and 5 to restrain the Respondent Nos 1, 2 and answering Respondent No 3 from constructing the Sewerage Treatment Plant (hereinafter referred as "STP") in the project named "Legend Chimes Echo" (hereinafter referred as "Project") in the land bearing Survey Numbers 211, 211/A, AA, E, EE U.UU, RU, RUU, 212A, AA, E, EE, U, UU, RU, 213/A, AA, E, EE, U, UU. RU along with land in Survey Numbers 186/A to EE, 186/U, 187/A to EE 190/A to EE, 191, 192/A to EE, 192/U, 199, 199/A & AA, E. EE. U, UU, 208, 208/A, 209, 210, 211 situated at Kokapet Village, Rajendranagar Mandal, Ranga Reddy District is misconceived, devoid of merits, frivolous and not maintainable in law or on facts and the same is liable to be dismissed in limine. All the averments made in the Application and amended Application are denied except for those which are specifically admitted herein. The Complainants have suppressed and misrepresented the material facts and has approached this Hon'ble Tribunal with unclean hands.

It is respectfully submitted that the respondent no. 1 and 2, herein seeks to record its objections/replies in the present Report as follows:



A handwritten signature in black ink, appearing to read "J. Ananth Ram".

- a) That the report of the the State Level Environment Impact Assessment Authority (SEIAA) is contrary to law and is against the material on record and is against the provisions of the Act.
- b) That the State Level Environment Impact Assessment Authority (SEIAA) failed to see that the Environmental Clearance received by the Respondent no. 1 dated 25-10-2013 is still operational and in subsistence in lieu of Office Memorandum issued by the Ministry of Environment and Forests bearing number F. No. 22-27/2015-IA-III, dated 12-04-2016 was pleased to extend the Environment Clearance to Seven (7) years, the relevant portion of the said Office Memorandum is extracted hereunder as follows:

*“The Environment Clearance of the projects which had not completed five (5) years on the date of publication of Notification i.e. 29-04-2015, their validity will stand automatically extended to seven (7) years.”*

Therefore, in view of the above Office Memorandum the Environment Clearance issued vide Order No. SEIAA/AP/RRD-372/2013, dated 25-10-2013 stands extended to Seven (7) years. The Notification along with Office Memorandum is filed herewith as **Document No. 1 and 2.**

That in view of the above the Environmental clearance is valid till 24.10.2020, however the Ministry of Environment, Forest and Climate Change, vide notification dated 18.01.2021 made the following change to its Notification bearing number S.O. 1533 (E), dated 14-09-2006:

*“for paragraph 9A, the following paragraph shall be substituted namely: -*

*9A. Notwithstanding anything contained in this notification, the period from the 1<sup>st</sup> April, 2020 to the 31<sup>st</sup> March, 2021 shall not be considered for the purpose of calculation of the period of validity of Prior Environmental Clearances granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the said Terms of Reference shall be treated as valid.”*

The Notification dated 18.01.2021 is filed herewith as **Document No. 3.**



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- c) It is submitted that in the light of these notifications and office memorandum by the Ministry of Environment, Forest and Climate Change, the Environmental Clearance received by the Respondent No. 1 dated 25-10-2013 is still operational and is valid till 24.10.2022.
- d) That the the State Level Environment Impact Assessment Authority (SEIAA) failed to see that the Environmental Clearance if expired would be renewed by seeking extension, hence the the State Level Environment Impact Assessment Authority (SEIAA) ought to have directed the Respondent to get the Environmental clearance extended by seeking extension.
- e) That the answering Respondents had applied to the the Telangana State Pollution Control Board (TSPCB) for consent for establishment and the same is pending with the the Telangana State Pollution Control Board (TSPCB), hence the contention that the Telangana State Pollution Control Board (TSPCB), CFE is not obtained is incorrect. That the State Level Environment Impact Assessment Authority (SEIAA) ought to have directed the Respondent to obtain CFE.
- f) That the State Level Environment Impact Assessment Authority (SEIAA) had to consider that the construction activity has started only a year back and that too with stoppage in between due to Covid-19 Impact as such the answering Respondents could not have submitted the compliance reports as the answering respondents have not at a stretch worked for 6 months due to Covid-19 as such compliance reports could not have been filed, however the State Level Environment Impact Assessment Authority (SEIAA) ought to have directed the answering Respondents to submit the half yearly compliance report to the State Level Environment Impact Assessment Authority (SEIAA) and Regional Office, MoEF & CC, GOI.
- g) That the Respondent herein has always undertaken the constructions activity strictly in accordance with the sanctions received and while maintaining a healthy and a

pollution free atmosphere.



A handwritten signature in blue ink, appearing to be "J. Ananth Ram", written over a horizontal line.

- h) That no discharge is being dumped in the Nala as alleged. That all the houses are connected to an artificial pond/Sump in the layout, hence no discharge is being made outside the premises and all the drainage lines would be connected to STP once commissioned. Therefore, the contention that during the inspection, it is observed that the sewage generated from the plots occupied by the residents is not provided any treatment system, as STP is still under construction and the sewage generated is discharged outside the premises joining the Nala located adjacent to the project site is absolutely incorrect one.
- i) That the present proceedings are issued at the instance of the residents/purchasers/complainants to cause a wrongful loss to the Appellant herein and to gain illegally, as they have requested for change of location of STP, which has not been agreed upon by the Respondent and therefore are successful in stalling the construction of the STP, which is being constructed as per the sanction plan which has been approved by the HMDA vide Permit No. 17/LO/HMDA/2014 dated 30-05-2014 and as per the Environmental Clearance received by the Respondent dated 25-10-2013 from the State Level Environment Impact Assessment Authority (SEIAA) of the Ministry of Environment and Forests vide Order No. SEIAA/AP/RRD-372/2013.
- j) That the Joint Committee has failed to see that the Respondent had erected an artificial pond/sump for discharge of the sewage, within the premises and the same is being lifted through septic tank lorries. The payment receipts are filed herewith as **Document No. 4**.
- k) That the Joint Committee failed to see that the said complainants/purchasers having satisfied with the location of STP had agreed to purchase the plots. The plots were sold in the year 2014 when the plans were sanctioned.
- l) That there has been no violations of the Environmental Clearance and HMDA in the construction activities of the STP or of the Project and the Respondent is ready to



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rectify any deviation if any is pointed out by the State Level Environment Impact Assessment Authority (SEIAA) but the order of the directing the Special Chief Secretary to Government, EFS&T Department, Government of Telangana, Secretariat, Hyderabad to initiate action against the answering Respondents without pointing out any deviations is perse illegal and hence liable to be set aside.

- m) That the order impugned does not speak of any of the violations.
- n) The Respondent has ensured that compliance of all environmental safety parameters and guidelines as envisaged by the environmental control authorities are duly adhered to, therefore the contentions regarding health hazards and pollution of noise and air are all false and incorrect and the same are without any proof and relevancy.

4. In view of the facts and circumstances of the case, the application is misconceived, baseless and devoid of merits against this Respondent and is liable to be dismissed.

Therefore, in view of the foregoing and more particularly in view of the objections raised herein, aforementioned submissions and other submissions, to be urged during the course of hearing of this case, it is prayed that the Honourable Tribunal may be pleased to dismiss this case considering our objections/replies to the report and pass appropriate orders in the interest of Justice.

Sworn and signed before me

On this the 17<sup>th</sup> day of February, 2022  
at Hyderabad, Telangana

AT TESTED

  
J. ANANTH RAM, M.A., LL.M.,  
Advocate & Notary

U.No:13-3-1110/9, Sree Neelkant Nagar,

Jiyagaon, Hyderabad-500 006.

Call No: 9909456627

VERIFICATION

I, B. Nageswara Rao, S/o Late B. Chennaiah, aged 54 years Occ; Managing Director of M/s Legend Estates (P) Ltd., R/o. Plot No. 282, Road No. 78, Jubilee Hills, Hyderabad, representing the abovenamed Respondent No. 1, do hereby solemnly affirm and state that what is stated above are true and correct to the best of my knowledge and belief and upon being educated by our Counsel.

Hence the same is verified on this the 17<sup>th</sup> day of February, 2022 at Hyderabad, Telangana.



  
~~Managing Director  
Respondent No. 1~~

  
Managing Director  
Respondent No. 1 (Camp)

  
Respondent No. 2



Order No. SEIAA/AP/RRD - 372/2013

**BY REGD. POST WITH ACK DUE**

**DC 25.10.2013**

**Sub: SEIAA, AP - Residential Construction Project "Legend Chimes Phase-2" by M/s. Legend Estates Pvt. Ltd., Sy.No. 211, 211/A, AA, E, EE, U, UU, RU, RDU, EE, 189/A to EE, 191/A to EE, 192/A to EE, 199, 199/A & AA, 200, 201, 202, 204, 204/A & AA, 205/A & AA, 206, 206/P, 206/A, AA, E, EE, U, UU, 208, 208/A, 209, 210, 186/U, 187/U, 191/U, 192/U, Kolkapet (V), Rajendranagar (M), Rangareddy District - Environmental Clearance - Issued - Reg.**

1. This has reference to your application submitted vide Ir. dt. 04.10.2013, seeking Environmental Clearance for the proposed "Legend Chimes Phase-2" titled M/s. Legend Estates Pvt. Ltd., Sy.No. 211, 211/A, AA, E, EE, U, UU, RU, RDU, 212/A, E, EE, U, UU, RU, 213/A, AA, E, EE, U, UU, RU, 186/A to EE, 189/A to EE, 189/A to EE, 191/A to EE, 192/A to EE, 199, 199/A & AA, 200, 201, 202, 204, 204/A & AA, 205/A & AA, 206, 206/P, 206/A, AA, E, EE, U, UU, 208, 208/A, 209, 210, 186/U, 187/U, 191/U, 192/U, Kolkapet (V), Rajendranagar (M), Rangareddy District. The capital cost of the project is Rs. 150.0 Crores.

ii. It is noted that the proposal is for Residential Construction Project in a total plot area of about 120117.0 Sq.m. The total Built-up area is 81311.0 Sq.m. The total Road Widening area is 537.0 Sq.m. Green area is 12259.0 Sq.m. The proposed project is a Residential Construction Project to accommodate 264 units consists of 3 Types Viz., Type-A (G+2) with 28 Units; Type-B (G+2) with 18 Units; Type-C (G+2) with 80 Units; Type-D (G+2) with 63 Units; Type-E (G+2) with 21 Units and LIG & EWS (G+2) with 54 Units. It is proposed to provide parking for 2 Nos. of four wheelers and 2 Nos. of two wheelers for each individual unit. It is proposed to provide amenities (G+1 floors) in an area of 3656.0 Sq.m. The amenities to be provided includes: Club house, Sewage Treatment Plant (STP), Tot lots/ open spaces, MSW Segregation point, Swimming pool, D.G. Sets for emergency supply - 3 x 380 KVA etc.

iii. The source of fresh water is HMWS & SB. The total water requirement during occupational stage is 191.3 KLD. Out of that, fresh water requirement is 134.6 KLD & treated waste water recycled is 56.7 KLD. Quantity of sewage generated is 153 KLD. It is proposed to treat the sewage in a STP of capacity 170 KLD. The treated waste water is to be used for flushing the toilets; HV AC purposes; and development of greenery. The excess treated waste water shall be discharged into the public sewer lines. The Garbage (798 Kg/day) generated is to be sent to Municipal Solid Waste disposal site; STP sludge (7 Kg/day) is to be used as manure; used lubricating oil (30 LPA), Transformer oil (50 LPA) and Used batteries (3 Nos/year) are to be sent to Authorized Recyclers.

iv. The proposal has been examined and processed in accordance with EIA Notification, 2006 & its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the proposal in its meeting held on 18.10.2011. The Project is exempted from Public hearing as it is a Construction Project. Based on the information furnished, presentation made by the proponent and the environmental consultant M/s. Team Labs & Consultants, Hyderabad, the committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 24.10.2013 examined the proposal and the recommendations of SEAC and decided to issue Environmental Clearance. The SEIAA, A.P hereby accords prior Environmental Clearance to the project as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

PART - A: SPECIFIC CONDITIONS

I. Construction Phase:

- 7
- i. Provision shall be made for the housing of the construction labour within the site with all necessary infrastructure and facilities such as safe drinking water, fuel for cooking, mobile toilets, mobile STP, medical health care, crèche etc., The housing may be in the form of temporary structures to be removed after the completion of the project. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
  - ii. A First Aid Room shall be provided in the project both during construction and operation of the project.
  - iii. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
  - iv. Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
  - v. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
  - vi. Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.
  - vii. Any hazardous waste including biomedical waste, if any, should be disposed of as per applicable Rules & norms with necessary approvals of the Andhra Pradesh Pollution Control Board.
  - viii. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to E (P) Rules prescribed for air and noise emission standards.
  - ix. Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
  - x. Ambient noise levels should conform to the residential standards both during day and night as notified by the MoEF, GOI from time to time. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by the CPCB.
  - xi. As per the provisions of Fly Ash Notification No: S.O. 2804 (E), dt. 03.11.2009, every construction agency engaged in the construction of buildings within a radius of hundred kilometers from a coal or lignite based thermal power plant shall use only fly ash based products for construction, such as: cement or concrete, fly ash bricks or blocks or tiles or clay fly ash bricks, blocks or tiles or cement fly ash bricks or bricks or blocks or similar products or a combination or aggregate of them in every construction project.
  - xii. Ready mixed concrete must be used in building construction.
  - xiii. Storm water control and its re-use shall be as per COWB and BIS standards for various applications.
  - xiv. Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
  - xv. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.



- xvi. Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.
- xvii. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of sensors or pressure reducing devices of sensor based control.
- xviii. Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on air-conditioning. If necessary, high quality double glass with special reflective coating in window is to be used.
- xix. Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- xx. Adequate measures to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.
- xxi. Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- xxii. The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightning etc.
- xxiii. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.

II. Occupational Phase:

- i. The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the SEIAA before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Andhra Pradesh Pollution Control Board. Sewage Treatment Plant should be monitored on a regular basis. No waste water shall be discharged out side the premises until outlet is connected to public sewer line. Till such time, the excess treated sewage, if any, is to be discharged into an artificial pond with in the premises and can be utilized for recreational purpose.
- ii. Rain water harvesting for roof run-off and surface run-off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease.
- iii. The solid waste generated should be properly collected & segregated before disposal to the City Municipal Facility. The organic waste shall be composted.
- iv. The D.G. Sets shall be provided with acoustic enclosures and adequate stack height as per CPCB norms. The fuel used for the diesel generator sets should be low sulphur diesel and should conform to E (P) Rules prescribed for air and noise emission standards.
- v. Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Andhra Pradesh Pollution Control Board.
- vi. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use by the MoE&F, GO/CPCEB. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

- Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.
- Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for a portion of the apartments should be provided.
- Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- Adequate number of parking spaces shall be provided for visitor vehicles. Rest room facilities should be provided for service population. The proponent shall provide public convenience facilities such as toilets, bathrooms, waiting rooms etc. for the drivers, workers etc. so as to maintain cleanliness/hygienic conditions in the surroundings of the project.
- The proponent shall comply with Energy Conservation Practices; Energy efficient practices and energy audit practices. Wherever feasible, green building concepts shall be adopted. Use of solar panels may be done to the extent possible.
- Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.

**Part - B. General Conditions:**

- i. This order is valid for a period of 5 years.
- ii. "Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any construction work at site.
- iii. The proponent shall submit half yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- iv. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office, MoE&F, Bangalore.
- v. In the case of any change (s) in the scope of the project, the project would require a fresh appraisal by this SEIAA. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA, AP.
- vi. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- vii. All other statutory clearances shall be obtained, as applicable by project proponents from the competent authorities.
- viii. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Andhra Pradesh Pollution Control Board. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Bangalore.

ix.

The funds earmarked for environmental protection measures (Capital cost Rs. 17.0 Lakhs during construction phase and Rs. 55.0 lakhs during occupation phase; Recurring cost Rs. 6.5 lakhs per annum during construction phase and Rs. 14.7 lakhs per annum during occupation phase) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA and Ministry's Regional Office located at Bangalore.

x.

Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

xi.

The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

xii.

Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment(Protection) Act, 1986 without any prior notice.

xiii.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

Sd/-  
MEMBER SECRETARY  
SEIAA, A.P.

Sd/-  
MEMBER  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To

Sri B. Nageshwara Rao, MD,  
M/s. Legend Estates Pvt. Ltd.,  
6-3-1238, Sixth Floor, Legend Apartment,  
Renuka Enclave, Lane opp. Necklace Road,  
Railway Station, Raj Bhavan Road,  
Somajiguda, Hyderabad - 500082  
Ph. 040 -66630663.

Copy to:

1. Prof. M. Anji Reddy, Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Rangareddy - I, APPCB for information.
4. The Regional Officer, MoEF, GOI Bangalore for kind information.
5. The Secretary, MoEF, GOI New Delhi for kind information.

//T.C.F.B.O//

  
Senior Environmental Engineer  
(Unit - I)

(b)

Doc No. 2  
11

**F. No. 22-27/2015-IA-III**  
Government of India  
Ministry of Environment, Forest and Climate Change  
(IA Division)

Indira Paryavaran Bhawan  
Ali Ganj, Jor Bagh Road  
New Delhi- 110003.

Dated the 12<sup>th</sup> April, 2016

**OFFICE MEMORANDUM**

**Subject: Notifications issued by the Ministry of Environment, Forest and Climate Change vide S.O. No. 1141 (E) dated 29.04.2015 and S.O. No. 2571 (E) dated 31.08.2015 under the provisions of the EIA Notification 2006 regarding extension of Validity of Environmental Clearance-Clarification regarding.**

The undersigned is directed to inform that in respect of the subject mentioned above, the Ministry has decided to clarify the applicability of the Notifications as under:

- (i) The Environmental Clearance of the projects which had not completed five (5) years on the date of publication of Notification i.e. 29.04.2015, there validity will stand automatically extended to seven (7) years.
- (ii) The Environmental Clearance of the projects which have completed five (5) years on the date of publication of Notification i.e. 29.04.2015 and the project proponents submitted application for extension of their validity within the validity period of five (5) years, the validity of such environmental clearances will also be extended to seven (7) years.
- (iii) The Environmental Clearance of the projects which have completed five (5) years on the date of publication of Notification i.e. 29.04.2015 and application of seeking extension of validity has not been submitted within the validity period by the project proponent, their extension of validity will be decided on case to case basis.

This issues with the approval of the Competent Authority.

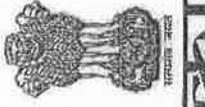
  
(Dr. Satish C. Garkoti)  
Scientist 'F'

To

1. All the Officers of IA Division
2. Chairpersons / Member Secretaries of all the SEIAAs / SEACs
3. Chairman, CPCB
4. Chairpersons / Member Secretaries of all SPCBs / UTPCCs

Copy to:

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2. PPS to Secretary (EFCC)
3. PPS to SS(SK)
4. PS to JS(MKS)/PS to JS(BS) / P s to J c c c c
5. Website of MoEFCC
6. Guard File



# भारत का राजपत्र

## The Gazette of India

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असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

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NEW DELHI, MONDAY, JANUARY 18, 2021/PAUSHA 28, 1942

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 18 जनवरी, 2021

का.आ. 221(अ).— केंद्रीय सरकार, तत्कालीन पर्यावरण और वन मंत्रालय में, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) के अधीन अपनी शक्तियों के प्रयोग करते हुए, पर्यावरण समाघात निर्धारण अधिसूचना, 2006 (जिसे इसके बाद उक्त अधिसूचना कहा गया है) संख्या कां. आ. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किया जा चुका है, उक्त अधिसूचना की अनुसूची में सभी संबंधित सूचीबद्ध नई परियोजनाओं या क्रियाकलापों के लिए उनके विस्तार और आधुनिकीकरण और/या उत्पाद मिश्रण में परिवर्तन किया जा सकता है यथास्थिति, भूमि को अभिप्राप्त करने के सिवाय, परियोजना प्रबंधन द्वारा किसी भी संनिर्माण कार्य या भूमि को तैयार करने से पूर्व संबंधित विनियामक प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी।

और कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) ने, क्षेत्र में परियोजनाओं या क्रियाकलापों के कार्यान्वयन को प्रभावित किया है। पर्यावरण और वन जलवायु परिवर्तन मंत्रालय उक्त अधिसूचना में अनुज्ञात अधिकतम अवधि से परे पूर्व पर्यावरणीय अनापत्तियों की विधिमान्यता के विस्तार के लिए अनुरोधों की संख्या प्राप्ति में है, क्योंकि कोविड 19 महामारी अभी तक समाप्त नहीं हुई है। मामले की उक्त मंत्रालय में समीक्षा की गई है और चिंता इस तथ्य को ध्यान में रखते हुए है कि लॉकडाउन (कुल या आंशिक) के कारण, क्षेत्र में क्रियाकलापों को जारी रखना कठिन हो सकता है।

अतः अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के (4) खंड के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) की उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोक हित में उक्त नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन नोटिस की अपेक्षा अभिमुक्ति के पश्चात् भारत के राजपत्र असाधारण, भाग- II, खंड 3, उपखंड (II), में प्रकाशित, भारत सरकार की तत्कालीन पर्यावरण और वन मंत्रालय अधिसूचना का.आ.1533 (अ), तारीख 14 सितंबर, 2006, में निम्नलिखित और संशोधन करती है, अर्थात् :-

उक्त अधिसूचना में,

(i) उप शीर्ष II "चरण (2)\_विस्तारण", के अधीन पैरा 7 के उप पैरा 7(i) में, खंड (viii) के पश्चात् निम्नलिखित खंड अंतःस्थापित किया जाएगा अर्थात् :-

"(ix) उपरोक्त में अंतर्विष्ट किसी बात के होते हुए, 1 अप्रैल 2020 से 31 मार्च 2021 की अवधि में कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात् इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) की दृष्टि में इस अधिसूचना के उपबंधों के अधीन मंजूर संदर्भ की शर्तों की विधिमाम्यता की अवधि की गणना के प्रयोजन के लिए विचार नहीं किया जाएगा, तथापि उक्त संदर्भ की शर्तों के संबंध में इस अवधि के दौरान अपनाए गए सभी क्रियाकलाप विधिमाम्य समझे जाएंगे।";

(ii) पैरा 9 क के स्थान पर, निम्नलिखित पैरा रखा जाएगा, अर्थात् :-

"9 क. इस अधिसूचना में अंतर्विष्ट किसी बात के होते हुए, 1 अप्रैल 2020 से 31 मार्च 2021 की अवधि में कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात् इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) की दृष्टि में इस अधिसूचना के उपबंधों के अधीन मंजूर पूर्व पर्यावरणीय अनापत्ति की विधिमाम्यता की अवधि की गणना के प्रयोजन के लिए विचार नहीं किया जाएगा, तथापि उक्त पर्यावरणीय अनापत्ति के संबंध में इस अवधि के दौरान अपनाए गए सभी क्रियाकलाप विधिमाम्य समझे जाएंगे।";

[फा. सं. 22-25/2020-आईए.III]

गीता मेनन, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) संख्या का.आ. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और अधिसूचना अधिसूचना संख्या का.आ. 4254 (अ), तारीख 27 नवंबर, 2020 द्वारा अंतिम बार संशोधन किया गया था।

#### MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE NOTIFICATION

New Delhi, the 18th January, 2021

S.O. 221(E).—Whereas, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the said notification) vide number S.O.1533(E), dated the 14<sup>th</sup> September, 2006, making the requirement of prior environmental clearance from the concerned regulatory authority mandatory for all new projects or activities listed in the Schedule to the said notification, their expansion and modernisation and/or change in product mix, as the case may be, before any construction work or preparation of land by the project management except for securing the land;

And whereas, in view of the outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, implementation of projects or activities in the field has been affected. Ministry of

Environment, Forest and Climate Change is in receipt of number of requests for extension of the validity of prior environmental clearances beyond the maximum period allowed in the said notification, as the COVID-19 pandemic has not yet come to an end. The matter has been examined in the said Ministry and the concern is genuine keeping in view the fact that due to lockdowns (total or partial), continuation of activities in the field has been difficult.

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules in public interest, hereby makes the following further amendments in the notification of Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006, published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (II), namely:-

In the said notification, -

- (i) in paragraph 7, in sub-paragraph 7(i), under sub-heading II. "Stage (2) – Scoping", after clause (viii), the following clause shall be inserted, namely:-

*"(ix). Notwithstanding anything contained above, the period from the 1<sup>st</sup> April, 2020 to the 31<sup>st</sup> March, 2021 shall not be considered for the purpose of calculation of the period of validity of Terms of Reference granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the said Terms of Reference shall be treated as valid."*

- (ii) for paragraph 9A, the following paragraph shall be substituted namely:-

*"9A. Notwithstanding anything contained in this notification, the period from the 1<sup>st</sup> April, 2020 to the 31<sup>st</sup> March, 2021 shall not be considered for the purpose of calculation of the period of validity of Prior Environmental Clearances granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the Environmental Clearance granted shall be treated as valid."*

[F.No.22-25/2020-IA.III]

GEETA MENON, Joint Secy.

**Note:** The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 and was last amended vide the notification number S.O. 4254(E), dated the 27<sup>th</sup> November, 2020.



Call : 9010008845  
9160410056

# BALAJI SEPTIC TANK CLEANER

Vacuum Cleaning System and Labour Work  
L.E. Nagar, Gachibowli All Over Hyderabad, Telangana,  
Date 24/08/21

No. 060

Ms. *Refond chimes echo*

Address

Contact No.		Trips		AMOUNT	
S.No	PARTICULARS	Quantity	Rs.	Rs.	P5
1	<i>Villa 678181 Chambers-</i>	1	3000		
2	<i>main chambers</i>	2	6000		
		3			
Total			9000		

For BALAJI SEPTIC TANK CLEANER

Customer Signature

Apprentice Signatory

17

Call: 9010008843  
9160410056

# BALAJI SEPTIC TANK CLEANER

Vacuum Cleaning System and Labour Work  
L.B. Nagar, Gachibowli All Over Hyderabad, Telangana

Date: 29/06/2021

No. 051

Ms. The Legend chias Scheme

Address: ASS Koka pet

Contact No. Trips

S.No	PARTICULARS	Quantity	AMOUNT Rs. PS
	Main Chamber	2 x 3000	6000/-
	181 Red (2 Trips)		
	Outside (2 Trips)		
Total			6000/-

FOR BALAJI SEPTIC TANK CLEANER

Customer Signature

Authorized Signatory

918273515301  
WIRAMBIHAR  
P. W. S. S. S. S.

h. Babu  
9010008843

18

Call : 9010008845  
9100410056

# BALAJI SEPTIC TANK CLEANER

Vacuum Cleaning System and Labour Work  
L.B. Nagar, Gachibowli All Over Hyderabad, Telangana

No. 014 Date: 8/6/2021

Address: Ms. The Legend chowk Ghanshyam  
Ass. Kakapee

Contact No. Trips 3 T-slips

S.No	PARTICULARS	Quantity	AMOUNT Rs.
	main chamber (2 T-slips)		6500
	181 and 67 Rd (1 T-slip)		
Total			6500

FOR BALAJI SEPTIC TANK CLEANER

Customer Signature

Authorized Signatory

90100088

1a

Call: 9010078845  
9160410036

### BALAJI SEPTIC TANK CLEANERS

Vacuum Cleaning System and Labour Work  
Nagar, Gachibowli All Over Hyderabad, Telangana

No. 018 Date 28/05/21

M/s The Legend Chitra Chowmura

Address Ass Kalyanpet

Contact No. \_\_\_\_\_ Trips 3 Trips

S.No.	PARTICULARS	Quantity	AMOUNT Rs.	P.s
①	Main Chamber (2 Trips)		6500	
②	181 and 67 Rod (1 Trips)			
Total			6500	

For BALAJI SEPTIC TANK CLEANER

Customer Signature

Free Signatory

Signature \_\_\_\_\_  
Prepared by \_\_\_\_\_  
Checked by \_\_\_\_\_  
Date \_\_\_\_\_







